Wharfage/demurrage paid by N. C. C. F.

3726. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer *to* reply to Starred Question 484 given in the Rajya Sabha on 4th December 1987 and state:

- fa) whether it is a fact that the NCCF obtained remission amounting to Rs. 34 lakht towards wharfagejdemurra-ge from the Railway by misrepresentation of facts as to the responsibility of the Handling Agent for payment of freight alongwith the wharfage/demurrage as per agreement;
- (b) whether it is also a fact that inspite of free sale permission of Haryana Government and receipt of offers for sale of coal at Panipat, the stocks were unnecessarily transported to Bhiwani at a freight of Rs. 1. 5 lakhs without prior written permission of the Competent Authority;
- (c) whether it is also a fact that 230 M. Tonnes of Coal worth Rs. 2 lakhs were passed on as shortages by BM, Delhi inspite of delivery of stocks by the Railways against clear receipt;
- (d) if so, what are the details in this regard; and
- (e) what action ba_s been taken against the concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLES (SHRI D. L. BAITHA) (a) to (e) The National Cooperative Consumers' Federation Ltd., New Delhi, have reported that since it was their liability as a consignee, they obtain remission of wharf- charges. on arrival of the at Panipat, the coal could not be disposed of by the handling agent due to lack of demand in the adjoining areas even on getripg the permission for free sale. As the rake was inouring wharfarge and no ds-n'ng despite their efforts the stock had to be transported to Bhiwani, where the NCCF has its own accommodation in the Dal Mill for safe storage and handling of stocks. According to the

agreement with the handling agent, he is to bear the expenses incurred on transpoi-tation. There was a shortage of about 183 M. T. valued at Rs 1. 40 lakhs as the stock was lying at the railway siding for a period of about 8 months without proper safety arrangements. However NCCF has been asked to look into this case.

Supply of pulses to Super Bazar

- 3277. SHRJ KALPNATH RAI; Will the Minister- of FOOD AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question 2081 given in the Rajya Sabha on the 27th November, 1987 and state:
- (a) whether it is a fact that Super Bazar, Delhi in its meeting held on the 3rd June, 1987 pointed out that NCCF was getting supplies only from one or two brokers and that their rates were Rs. 15—20 higher than ruling market rate; if so what are the details thereof;
- (b) whether Government are aware that the purchase only from one/two brokers is a source of corruption and that NCCF's Branch Manager, Delhi has formed a monopoly infrastructure in the matter-
- (c) whether it is also a fact that the newsitem dated the 19th June, 1986 and 23rd June, 1986 in the Hindustan Times stated that heavy purchases of Arhar Dail were made by NCCF at higher rates without any-tender for Tamil Nadu Civil Supplies Corporation; and
- (d)> if so what are the details in this regard and wbat action has been taken against the involved officers?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) to (c) It has been reported by the National Cooperative Consumers' Federation Ltd. (NCCF) and Super Bazar, New Delhi, that the difference in the rates for the supplies of pulses made by the former to the latter are mainly due to quality specifications